

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:138
ANSWERED ON:29.07.2015
Fund Sharing Pattern under RTE Act
Solanki Dr. Kirit Premjibhai

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the fund sharing pattern between the Centre and State Governments for implementation of the RTE Act, 2009 including the funds allocated by the 13th Finance Commission for the purpose;
- (b) whether the Union Government has taken over a major portion of funds allotted by the 13th Finance Commission for implementation of the RTE Act and as a result thereof, the State Governments have to bear a major financial burden. if so, the fact of the matter thereof and the reasons therefor;
- (c) whether the Union Government proposes to bear the entire expenditure incurred/likely to be incurred by the States on the implementation of the RTE Act so as to reduce their financial burden and if so, the details thereof; and
- (d) whether the Union Government has any intention to withdraw the condition stipulated by the 13th Finance Commission which states that the States will increase their outlay on primary education by 8% annually and if so, the details thereof?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT

(SMT. SMRITI ZUBIN IRANI)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 138 TO BE ANSWERED ON 29TH JULY, 2015 ASKED BY DR. KIRIT P. SOLANKI REGARDING "FUND SHARING PATTERN UNDER RTE ACT".

(a) : The fund sharing pattern between the Central and the State Government under Sarva Shiksha Abhiyan (SSA) to meet the objectives of Right of Children to Free and Compulsory Education (RTE) Act, 2009, is 65:35, except for States in North Eastern Region (NER) where it is 90:10. The Union Government accepted the recommendation of the 13th Finance Commission and allocated an additional grant-in-aid of Rs. 24,068 crore to States to support elementary education.

(b): The funds allocated by the Union Government as per the recommendation of the 13th Finance Commission are released directly to the States by the Ministry of Finance.

(c): Sarva Shiksha Abhiyan (SSA), the designated Centrally Sponsored Scheme for implementation of RTE Act, 2009 extends financial support to States/UTs for implementation of RTE Act. An outlay of Rs. 2,31,233 crore was approved for the combined SSA-RTE programme for a period of 5 years i.e., from 2010-11 to 2014-15. This outlay of Rs. 2,31,233 crore was inclusive of the allocation of Rs. 24,068 crore from the 13th Finance Commission to the States during this period. The balance allocation of Rs. 2,07,165 crore was shared between the Centre and States under SSA scheme in the ratio of 65:35 for all States/UTs (90:10 for States in NER) . The total central share and state share earmarked were Rs. 1,37,107 crore and Rs. 70,058 crore respectively over the five year period from 2010-11 to 2014-15.

(d): One of the conditions for release of the 13th Finance Commission Award was 8% annual increase in the State's expenditure on elementary education. The tenure of the 13th Finance Commission was till 2014-15. The 14th Finance Commission has not recommended any specific purpose grants for elementary education. The recommendation of the 14th Finance Commission to the Union Government to share 42% of its net tax revenue with States during the five-year period starting 2015-16, as against the earlier figure of 32%, has been accepted.